

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 240/TT/2013**  
**(on remand)**

- Subject** : Petition for determination of fees and charges for Fibre Optic Communication System in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave Links in Northern Region for tariff block 2009-14 under sub-section 4 of Section 28 and 79(1)(d) of the Electricity Act, 2003.
- Date of Hearing** : 26.7.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioners** : Power Grid Corporation of India Limited
- Respondents** : NTPC Limited and others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Ms. Surbhi Gupta, Advocate, PGCIL  
Shri B.B. Rath, PGCIL  
Ms. Supriya Singh, PGCIL

**Record of Proceedings**

Powergrid Corporation of India Limited (PGCIL) filed the instant petition for determination of fees and charges in respect of the Fibre Optic Communication System in lieu of the existing Unified Load Despatch and Communication (ULDC) Microwave Links in the Northern Region for the tariff block 2009-14 period in respect of three number of assets and the Commission vide order dated 1.9.2015 approved the tariff for the three assets. The Commission in the said order dated 1.9.2015 did not allow time over-run of 3 months and 6 months in the execution of Asset-II and Asset-III respectively.

2. PGCIL filed an Appeal No.15 of 2016 before the Appellate Tribunal for Electricity (APTEL) against the order dated 1.9.2015 in Petition No. 240/TT/2013, on the issue of disallowance of time over-run in case of Asset-II and Asset-III.

3. Learned counsel for PGCIL submitted that APTEL vide its judgment dated 28.10.2022 in Appeal No. 15 of 2016 allowed the PGCIL's prayer for condonation of time



over of 3 months and 6 months in the case of Asset-II and Asset-III respectively, and vacated the Commission's order dated 1.9.2015 to that extent. She further submitted that revised calculations on account of allowing of time over-run by the APTEL in respect of Asset-II and Asset-III are ready with her and she may be permitted to upload the same on the portal of the Commission.

4. The Commission permitted the Petitioner to upload the revised calculations by 4.8.2023.

5. Subject to the above, the Commission reserved its order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

